

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 5th OF JULY, 2024

CRIMINAL APPEAL No. 276 of 2014

(THE STATE OF MADHYA PRADESH

Vs

INSAF KHA AND OTHERS)

Appearance:

***MS. VINITA DWIVEDI, LEARNED PANEL LAWYER FOR THE
APPELLANT/STATE.***

NONE FOR THE RESPONDENTS.

ORDER

This is an appeal under Section 378 of Cr.P.C against the judgment of acquittal dated 24.06.2011 passed by Additional Sessions Judge in S.T. No.98/2008.

Learned Panel Lawyer submits that respondents no.1,2&3 have expired, hence prays for withdrawal of this appeal.

Prayer is allowed.

Accordingly, the appeal is dismissed as withdrawn.

**(PREM NARAYAN SINGH)
JUDGE**